

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:688
ANSWERED ON:05.12.2003
REVIEW OF ANTI-DUMPING POLICIES
ADHIR RANJAN CHOWDHURY;SHYAMA SINGH

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government have signed a bilateral agreement with China for review of anti-dumping policies on annual basis;
- (b) if so, the details thereof;
- (c) whether the Government have imposed high number of anti-dumping cases against Chinese products in last few years; and
- (d) if so, the extent to which fresh agreement would reserve anti-dumping cases between both the countries?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI S. B. MOOKHERJEE)

(a) & (b) No, Sir. However a proposal to set up a discussion mechanism between the Directorate General of Anti-Dumping & Allied Duties (DGAD), Ministry of Commerce & Industry of the Republic of India and Bureau of Fair Trade for Imports & Exports of the Ministry of Commerce of PR China is under consideration of the Government. The proposal envisages holding discussions for promoting exchanges and cooperation in the area of trade remedy particularly anti-dumping and countervailing duty measures.

(c) Since 1992, the Directorate General of Anti-Dumping & Allied Duties has initiated 166 cases. Out of these 166 cases, Chinese exporters are involved in 70 cases.

(d) The proposed discussion mechanism between the DGAD and Ministry of Commerce of PR China will not affect the anti-dumping cases. The proposal is to have discussions and exchange of technical information of the parties' respective ways of carrying out investigations and applying rules concerning trade defence instruments. The Authorities may draw upon individual cases that have been concluded but will not interfere with the legally established procedural and substantive framework or operation of ongoing investigations.